

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-976/ND/2019

In the matter of :

Pee Jay Finance Company Ltd

.. PETITIONER

Vs.

V S Matrix (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.5.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

Sh. H.C. Suri,
Hon'ble Member (Technical)

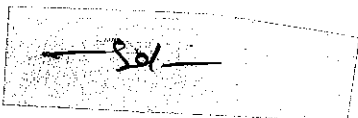
For the Petitioner /Op. Creditor : Mr. Mohd. Azeem, Advocate

For the Respondent/Corporate Debtor :

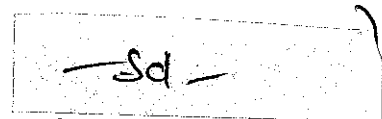
ORDER

Learned Counsel for the petitioner is present. None appears for the Corporate Debtor. Ld. Counsel for the petitioner states that reply has been filed by the Corporate Debtor. Even though the amount has been admitted, however, the Corporate Debtor is seeking time for settling the amount which has been claimed by the petitioner.

In the circumstances, post this matter for arguments on 16.7.2019.



(H.C. SURI)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit